

(b) what efforts are made by the Government of India to make the production of silk self-supporting in India?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):**

- (a) 1947—6,37,819 lbs.  
1948—18,53,730 lbs.  
1949—2,60,987 lbs.  
1950—7,12,696 lbs.  
1951—12,14,618 lbs.

(b) The Government of India have constituted a Central Silk Board for the development of the silk industry. The Board receives grants-in-aid from Government which it utilizes among other things for affording financial assistance to State Governments in respect of schemes which have the approval of the Board.

#### DISPLACED PERSONS FROM KASHMIR

**\*630. Shri Hem Raj:** (a) Will the Minister of Rehabilitation be pleased to state the number of displaced persons families of Muzafferabad, Mirpur and Gilgit belonging to urban and rural areas residing in Yol camp?

(b) Are they being treated on the same footing as those coming from West Pakistan?

(c) How many of them have been rehabilitated so far and in what places?

(d) Do Government propose to rehabilitate them in the new found colonies to keep intact their social and cultural life?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) 1931.

(b) Yes.

(c) 768 families have so far been sent for rehabilitation on land in Rajasthan, Bhopal and Jammu and Kashmir State.

(d) Yes. Efforts are being made to keep these families together as far as possible.

#### ALLOTMENT OF HOUSES

**\*632. Shri Nand Lal Sharma:** Will the Minister of Rehabilitation be pleased to state how many Government servants amongst displaced persons have been allotted accommodation on hire purchase basis or instalment basis so far?

**The Minister of Rehabilitation (Shri A. P. Jain):** Separate figures about displaced Government servants who have been allotted accommodation on hire purchase basis are not

available. The time and labour involved in collecting this information will not be commensurate with the results achieved.

#### HOUSES TO DISPLACED GOVERNMENT SERVANTS

**\*633. Shri Nand Lal Sharma:** Will the Minister of Rehabilitation be pleased to state:

(a) the steps being taken to allot houses to displaced Government servants on a permanent basis; and

(b) whether these Government servants can also be allotted accommodation on instalment basis or not?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) No special steps are being taken by the Ministry of Rehabilitation to provide accommodation to displaced Government servants. Accommodation is being provided to displaced persons on the basis of certain approved priorities. If displaced Government servants fall within these priorities they are allotted accommodation along with others.

(b) Yes, on the same terms as applicable to other refugees.

#### TEA GARDEN WORKERS IN TRIPURA

**\*634. Shri Biren Dutt:** Will the Minister of Labour be pleased to state:

(a) how many tea gardens have been closed in Tripura;

(b) what is the number of workers thrown out of employment owing to the closing down of the gardens; and

(c) whether any step has been taken by the Labour Department of Tripura to give relief to them?

**The Minister of Labour (Shri V. V. Giri):** (a) to (c). Information is being collected and will be laid on the Table of the House as soon as it is available.

#### DEMANDS OF MINE WORKERS

**\*635. Shri Ramananda Das:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that Indian National Mine Workers Federation asked several months back for the appointment of a new Conciliation Board with a view to effecting revision of the existing pay structure and remuneration of the coal-mine workers; and

(b) if so, what is the decision of the Government in respect of that representation?

**The Minister of Labour (Shri V. V. Giri):** (a) Yes. The Federation submitted a Charter of demands including a demand for revision of the existing Wage Structure and requested Government to refer the matters in dispute to a Conciliation Board or an Industrial Tribunal for settlement.

(b) All interests concerned are being consulted and Government hope to come to a decision soon.

#### COAL MINE WORKERS

**\*636. Shri Ramananda Das:** Will the Minister of Production be pleased to state:

(a) the steps contemplated by Government for meeting the situation arising out of the statutory reduction in the output of the metallurgical coal, resulting in the unemployment of a large number of coal mine workers; and

(b) whether Government have taken any steps for the employment of the retrenched coal mine workers?

**The Minister of Production (Shri K. C. Reddy):** (a) and (b). The steps to be adopted for the conservation of metallurgical coal are under examination by the Coal Board. Unemployment of a large number of coal mine workers need not be a necessary concomitant of any steps that may be taken in this behalf. If such a contingency were to be likely the Coal Board would doubtless make appropriate recommendations to meet such a situation, and Government will at that stage consider what action, if any, is necessary on their part.

#### MINIMUM WAGES ACT

**\*637. Shri Ramananda Das:** Will the Minister of Labour be pleased to state:

(a) when the Minimum Wages Act was passed;

(b) when it was to be implemented;

(c) in how many States it has been implemented and in how many industries upto April, 1952;

(d) whether Government propose to lay on the Table a statement containing detailed information regarding its implementation State-wise and industry-wise; and

(e) what is the last date for the implementation of the provisions of the Act?

**The Minister of Labour (Shri V. V. Giri):** (a) 9th February 1948.

(b) and (c). The 31st March, 1952 was the last date by which minimum rates of wages were to be fixed in respect of the employments mentioned in Part I of the Schedule to the Act, while such rates are to be fixed in respect of the employments mentioned in Part II of the Schedule before the 31st December 1953.

(c) and (d). A statement is placed on the Table of the House. [See Appendix III, annexure No. 51.]

#### MINING INDUSTRY

**\*638. Shri Kandasamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) when the committee appointed to enquire into the conditions of mining industry submitted its report to Government;

(b) whether Government have reached any decision regarding its recommendations;

(c) whether the Committee recommended any special scheme for the rationalisation of the working of our mines and also for their ownership; and

(d) if so, what are its recommendations and Government's decision thereon?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) No such Committee has been appointed by the Commerce and Industry Ministry.

(b) to (d). Do not arise.

#### RESEARCH ON EFFECTS OF IRRIGATION

**\*639. Shri Kandasamy:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) the nature of the investigations which are expected to be carried on at the Poona Station for Central Water and Power Research; and

(b) whether such investigations include the effects of irrigation on erosion, silting, growth of salinity, improvement in fertility of soil, productivity, vegetation, local humidity, drainage facilities and malaria?

**The Minister of Planning and River Valley Schemes (Shri Nanda):** (a) The Central Water and Power Research Station, Poona, deals with the problems relating to:

(i) River and Canal Hydraulics.